

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.I

EXCISE APPEAL NO. 51958 of 2017

(Arising out of Order-in-Appeal No. 166(SM)CE/JPR/ 2017 dated 29.08.2017 passed by the Commissioner(Appeals), Central Excise & Central Goods and Service Tax, Jaipur I)

M/s. Hindustan Coca Cola Beverages Pvt Ltd Appellant
SP-39-40, RIICO Industrial Area,
Kaladera, District- Jaipur

Versus

Assistant Commissioner, Central Excise Respondent
Division- II, Jaipur

APPEARANCE:

Shri Nirmalya Shukla, Advocate for the Appellant
Shri Rakesh Agarwal, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: 27.07.2022

FINAL ORDER NO. 50690 /2022

JUSTICE DILIP GUPTA

It is pointed out by learned authorized representative appearing for the Department that a certificate in form-IV regarding full and final settlement of tax dues has been issued to the appellant. The appeal is, therefore, rendered infructuous. It is, accordingly, dismissed.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P V SUBBA RAO)
MEMBER (TECHNICAL)